

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No.718/2018
in
OA No.3658/2017**

New Delhi, this the 27th day of September, 2019

**Hon'ble Mr. R.N.Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Om Prakash Singh
Aged about 51 years
Working as J.L.O., Group B
S/o Shri Durgesh Pratap Singh
R/o C-1/260, Sector 17,
Rohini
Delhi -89. Petitioner

(By Advocate: Shri T.N.Tripathi)

VERSUS

1. Shri Madhup Vyas
Commissioner, North MCD
Civic Centre, Shyama Prasad Mukherji Building
Minto Road,
New Delhi.

2. Shri Sanjai Goel
Director of Education
GNCTD
The Directorate of Education
Old Secretariat,
Delhi. Respondents.

(By Advocate: Shri R.K.Jain for R-1
Ms. Esha Mazumdar)

ORDER (ORAL)

By Hon'ble Mr. R.N. Singh, Member (J)

The present Contempt Petition (CP) has been filed alleging wilful disobedience of the directions of the Tribunal dated 24.10.2017 in OA 3658/2017.

2. Vide order dated 24.10.2017, the OA was disposed of at the admission stage itself with the following directions :-

"2. Given the nature of situation, it does not seem necessary to issue notice to the respondents at this stage. Respondent no. 2 is directed to consider the representations of the applicant and decide the same in a period of ten weeks from the date of receipt of certified copy of this order and pass a reasoned and speaking order keeping in mind the rules, regulations and law in this matter. Needless to add that such direction does not construe, in any way, my opinion on the merits of this case. OA is accordingly disposed of."

2. Learned counsel for respondents, Ms. Esha Mazumdar submits that the directions of this Tribunal in the aforesaid OA dated 24.10.2017 have been complied with in as much as the competent authority considered the representation of the applicant and has passed order dated 12.02.2019, a copy of which has been annexed by the respondents with their reply affidavit to the CP.

3. Shri T.N.Tripathi, learned counsel appearing for the applicant submits that the respondents have wrongly calculated the leave encashment and pension contribution of the applicant.

4. Be that as it may, we are of the considered view that once in pursuance of the directions of this Tribunal, the respondents have passed a fresh order dated 12.02.2019, no further direction can be issued in the Contempt Petition. We may rely upon the judgment of the Hon'ble Supreme Court in J.S.Parihar Vs. Ganpat Duggar and others (1996) 6 SCC 291. Accordingly, the CP is closed. Notices are discharged.

(ARADHANA JOHRI)
Member (A)

(R.N.SINGH)
Member (J)

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